

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 16th November, 2020

S. O. 340 Whereas, on 23-5-2020 Police Budgam received reliable information that the accused persons namely (1) Waseem Ahmad Ganie S/O Ab. Aziz Ganie R/O Hardoo Latina, (2) Farooq Ahmad Dev S/O Mohammad Sultan Dev R/O Kandoora, (3) Mohd Yaseen Mir S/O Bashir Ahmad Mir R/O Kandoora & (4) Mohd Azhar-u-Din s/O Ali Mohd Mir R/O Kandoora have been working as OGWs for LeT outfit; and

2. Whereas, the search operation was launched in the village Kandoora and during search all the four accused persons were arrested and during their personal search one Chinese Hand Grenade and 22 AK rounds were recovered from their possession ; and

3. Whereas, a case FIR NO. 126/2020 U/S 13,18 ULA (P) Act, 1967, was registered in Police Station Beerwah and investigation of the case was taken up; and

4. Whereas, during investigation the site plan of place of occurrence and seizure memo has been prepared, statement of witnesses acquainted with the facts and circumstances of the case recorded under the relevant provisions of law; and

5. Whereas, during the investigation the accused persons disclosed that they were working with the active terrorists of LeT outfit as OGWs and were providing logistic support to the terrorists of the outfit active in the area in order to promote militancy in District Budgam; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No	Name of accused	Offence
1	Waseem Ahmad Ganie S/O Abdul Aziz Ganie R/O Hardoo-Latina, Beerwah	23,39 ULA (P) Act
2	Farooq Ahmad Dev S/O Mohammad Sultan Dev R/O Kandoora, Beerwah	
3	Mohammad Yaseen Mir S/O Bashir Ahmad Mir R/O Kandoora Beerwah	
4	Mohammad Azhar-u-Din S/O Ali Mohammad Mir R/O Kandoora Beerwah	

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above accused persons for the commission of offences punishable under sections 23,39 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No. 126/2020 of Police Station Beerwah.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

No. Home/Pros/90/S /2020

Dated: 16.11.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, GOI.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Govt.
Home Department